

(x) Assessing shortage of basic materials and undertaking suitable measures to remove shortages;

(xi) Taking measures for removing transport bottlenecks.

### **Growth of Milk Industry**

4264. SHRI INDER J. MALHOTRA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the outlines of schemes for providing assistance for the growth of milk industry in the shape of import of machinery, spares and equipment, raw materials, imported as well as indigenous, packing material, movement facilities, loans etc.; and

(b) whether Government have surveyed potential areas in regard to availability of milk for setting up of products plants to meet growing requirements of milk scarcity areas and urban centres?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) and (b). The keynote on the growth of the milk industry in the 5th Plan is to increase milk production rapidly by an aggressive cross-breeding programme through a package proposal of improving the breed and making available high yielding milch animals to the farmers.

Dairy equipment and machinery, by and large are being manufactured in the country. Such of those items of equipments and spares, which are not produced in the country and are required by the Dairy Industry are considered for import.

To meet the growing requirements of milk in the four urban cities of Bombay, Calcutta, Delhi and Madras, Government have already launched a massive milk marketing and dairy development programme commonly known as 'Operation Flood' designed to increase the milk processing facilities of the public sector dairies.

Distribution of milk to the urban population has a priority over the milk products manufacture. Wherever surplus fluid milk is available, all encouragement is being given for setting up product factories to meet the growing requirements of the milk scarcity areas.

### **Industrial Undertakings of 75 Large Houses proposed to be brought under Joint Sector**

4265. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 45 on the 15th November, 1972 regarding definition of Joint Sector and state:

(a) which are the specific industrial undertakings owned by big business and in particular the 75 houses named by the Monopolies Commission, in which loans and debentures advanced by public financial institutions have been or are proposed to be turned into equity shares;

(b) whether in view of the Tatas' preference for joint sector, the Telco, Tisco and other Tata Undertakings are going to be turned into joint sector; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Following the acceptance by Government of the concept of joint sector, enunciated by the Industrial Licensing Policy Inquiry Committee, whereby the public financial institutions would have the option for conversion of loans and debentures advanced by them to the industrial undertakings into equity, the public financial institutions have started imposing a condition to this effect in the grant of loans by them to the industrial undertakings. The question of exercise of option for conversion of such loans into equity would be considered by the institutions only after the projects have reached the stage of profitable operations. As the institutions have introduced such conditions only recently, the question of exercise of the option has not arisen so far.

# (b) and (c) Decisions for conversion of loans into equity will be taken by public financial institutions in industrial cases after considering the circumstances of each case.

**Review of Letters of Intent/Licences issued to 75 Large Houses**

4266 SHRI BHOGENDRA JHA Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 56 on 15th November, 1972 regarding review of licences and letters of intent issued during 1970-71 and 1971-72 and state

(a) the particulars of licences who have been warned, or whom final extension has been given or extension refused or whose licences have been revoked or cancelled, and

(b) whether the position has been or is proposed to be reviewed with regard to the progress made in cases of Letters of Intent or Licences given to the 75 large houses named by the Monopolies Commission if so, the result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) (a) Particulars of licences who have been warned or to whom final extension has been given/refused are not generally disclosed. The particulars of licences revoked or cancelled are published regularly in the 'Weekly Bulletin of Industrial Licences, Import Licences and Export Licences' the weekly 'Indian Trade Journal' and the monthly 'Journal of Industry and Trade'. Copies of these publications are supplied regularly to the Parliament Library.

(b) The progress made in cases of letters of intent and licences given to large houses is reviewed as in other cases, in the manner stated in the reply given to Starred Question referred by the Hon. Member.

**बिहार खादी ग्रामोद्योग संघ को दिये गये ऋणों का गबन**

4267. श्री भोगेन्द्र झा : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने खादी ग्रामोद्योग आयाग के माध्यम से बिहार खादी ग्रामोद्योग संघ को 6 करोड़ रुपये का ऋण दिया था, और

(ख) क्या संघ के विभिन्न केन्द्रों में 50 लाख रु० का गबन किया गया है ?

औद्योगिक विकास मंत्रालय में उपमन्त्री (श्री सिद्धेश्वर प्रसाद) (क) खादी तथा ग्रामोद्योग आयोग ने बिहार खादी ग्रामोद्योग संघ का ऋण दिया था जिसमें से 5.46 करोड़ रुपये की राशि 31-3-1972 का संघ पर वकाया थी।

(ख) जानकारी दृष्टि की जा रही है और सभा पटल पर रख दी जायगी।

**बिहार खादी ग्रामोद्योग संघ का विकेन्द्रीकरण**

4268. श्री भोगेन्द्र झा : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या बिहार खादी ग्रामोद्योग संघ के निदेशक मण्डल ने 5 अक्टूबर, 1972 को हुई अपनी बैठक में अपना विकेन्द्रीकरण करने का निर्णय किया है,।

(ख) क्या बिहार खादी ग्रामोद्योग संघ श्रमिक संघ ने इस निर्णय का विरोध किया है तथा निदेशक मण्डल को भंग करने तथा संघ को सरकार द्वारा अपने नियंत्रण में लिये जाने की मांग की है, और

(ग) यदि हा, तो इस पर सरकार की क्या प्रतिक्रिया है ?